

Through Video Conferencing**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**
JABALPUR**Civil Contempt Petition No.200/67/2019**

(in OA 200/481/2019)

Jabalpur, this Friday, the 22nd day of January, 2021**HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER**
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER

Dr. Shakti Singh Parihar, aged : 36 yrs., S/o Arun Singh Parihar, Occupation : Medical Officer Ayurveda (relieved), All Institute of Medical Science, Bhopal – 462020, R/o 2003, Type II Apartments, AIIMS Residential Campus, Saket Nagar, Bhopal (M.P.)

-Petitioner**(By Advocate – Shri N.S. Ruprah)****V e r s u s**

1. Dr. Sarman Singh, Director, All Institute of Medical Sciences, Saket Nagar, Bhopal 462020 (M.P.).

2. Dr. Manisha Shrivastav, aged about 55 yrs., W/o Dr. R.K. Singh, Medical Superintendent All India Institute of Medical Sciences, Saket Nagar, Bhopal (M.P.) 462020.

3. Dr. Danish Javed, aged about 40 yrs., Senior Medical Officer (Ayush), All India Institute of Medical Sciences, Saket Nagar, Bhopal (M.P.) 462020.

4. Shri Gaurav Dwivedi, Senior Administrative Officer, All India Institute of Medical Sciences, Saket Nagar, Bhopal (M.P.) 462020

-Respondents**(By Advocate – Ms. Kanak Gaharwar along with Shri Gopi Chourasia)**

ORDER**By Ramesh Singh Thakur, JM.**

MA No.200/73/2021 has been filed by the respondents whereby it has been submitted that the order of this Tribunal has been duly complied with and the applicant has been reinstated in service as per Annexure IA/1. The respondents have also tendered their unconditional apology in the event of any of their act or omissions term as non-compliance of the order passed by this Tribunal.

2. We have perused the order dated 12.01.2021 annexed with Annexure IA/1, which *inter alia* reads as under:

“1. This is to inform you that in compliance of the above referred Judgment and Order passed in Original Application by the Hon’ble Central Administrative Tribunal at Jabalpur, you are hereby directed to resume your services w.e.f. 12/01/2021, however, effective date will be date on which you physically join the duties.

2. You will resume your duties on the post of Medical Officer in AYUSH Department of AIIMS Bhopal Hospital and posted at AIIMS Bhopal Hospital which was the last post held by you and last place of posting.

3. Your services will be governed by the same terms and conditions as it was in your order of appointment no. 11/08/2012-Admin/AIIMS/Bhopal/633-635 dated 11/03/2016.

4. In compliance of the order of the Hon’ble Central Administrative Tribunal at Jabalpur, you shall be paid back wages in pursuance to Hon’ble Central Administrative Tribunal at Jabalpur Final Order dated 30.12.2020.”



3. Learned counsel for the petitioner submits that the respondents may be directed to pay the back wages in a time frame.

4. Learned counsel for the respondents submits that one month's time may be granted to comply with the **codal** formalities. The same is granted.

5. In view of the order dated 12.01.2021 (Annexure IA/1), we accept the unconditional apology tendered by the respondents and without commenting anything further, we close this Contempt Petition and discharge the contemnors from the notice of contempt.



(Naini Jayaseelan)
Administrative Member
am/-

(Ramesh Singh Thakur)
Judicial Member